

**Directorate General of Foreign Trade
DES-V Section**

NC-5 Meeting No.17/AM-20 dated 11.03.2020(Part-II) actually held on 20.08.2020 for the licensing year 2019-20 to consider the cases under para 4.7 FTP 2015-20, Duty Exemption Schemes (Chapter-4) in Conference Room No.11 of DGFT, under the Chairmanship of Shri S.S.B. Reddy, Addl. DGFT. The following officers were present:-


S.No.	Name of the representatives and their designation	Department
1.	Shri Kuldeep Singh, Asst. Director-I	DC MSME
2.	Dr. Ram Asrey Lal, (Consultant)	DGFT
3.	Shri Nand Lal, Consultant	DPIIT
4.	Shri Shaish Kumar, (Tech-1)	DGFT
5.	Shri Rajesh Malhotra, DDG	DGFT
6.	Shri Manoj Kumar Meena, Asst. Director	DGFT

At the outset the Minutes of NC-V Meeting No. 17/AM-20 Part-I dated 11.03.2020 actually held on 30.06.2020, 22.07.2020 for the licensing year 2019-20 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.17/AM-20 Part-II dated 11.03.2020 was taken up for discussion and the decision taken in respect of each case is enumerated below:

MEETING NUMBER : 17/84-ALC3/2019 **MEETING DATE** : 11.03.2020

151	Case No.: 15/17/84-ALC3/2019	Party Name: RADNIK EXPORTS	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Approved
	HQ File :01/84/050/00472/AM20/	RLA File :05/24/040/00663/AM20/	Lic.No/Date: 0510413345 15.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that no evidence has been furnished for higher wastage than SION. Therefore committee decided to ratify the norms for above said Adv. Authorization as per SION-J270 as under:			
	Export item	Qty.	Import item	Qty. Recommended
	Ladies Shirt (Full Sleeve) Mfd Of 100% Polyester Woven Dyed Fabric GSM 160+/-10% STYLE OD204H100	443 Nos.	100% Polyester Woven Dyed Fabric Width 57"(Cutt 55") GSM 160+/-10%	1218.25 Sq. Mtr.
	RA concerned may take necessary action subject to compliance of other usual conditions.			

152	Case No.: 16/17/84-ALC3/2019	Party Name: DAKS INDIA INDUSTRIES PRIVATE LIMITED	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Deferred and Re-indexed
	HQ File :01/84/050/00473/AM20/	RLA File :05/23/040/00401/AM20/	Lic.No/Date: 0510413369 17.01.2020	Defer Date: 03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee went through the details submitted in this case and decided to ask the firm to furnish the following:			
	1. Capacity of bags in Litres. 2. Weight of export item. 3. Import content in the export product indicating all inputs i.e. fabrics, accessories etc., for each type			


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of export item indicating in GSM, weight as well as sq meters for each item per piece.
 4. Justification for the quantity of inputs claimed.
 5. Details of items procured with in India and complete specifications thereof.
 The case stands deferred for re-listing on 03.09.2020.

Case No.:17/17/84-ALC3/2019	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00474/AM20/	RLA File :02/24/040/00161/AM20/	Lic.No/Date:0210209686 17.01.2020	Defer Date:03.09.2020
153			
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:			
1. CAD, Image and measurement chart for all export products (In CAD, please mention clearly the cutting length, width, efficiency and number of garments made against the respective CAD) 2. Justification for only one button per pc in export product -2 and 30 buttons each in export product 3 and 4. 3. Practically maximum 120 Mtr. thread is required for each shirt and maximum 400 Mtr. for each coverall. As against that you have claimed 400 Mtr. and 700 Mtr. threads respectively, please clarify. 4. Complete set of application.			
The case stands deferred for re-listing on 03.09.2020.			

Case No.:18/17/84-ALC3/2019	Party Name: KITEX LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved								
HQ File :01/84/050/00475/AM20/	RLA File :10/24/040/00090/AM20/	Lic.No/Date:1010060373 20.01.2020									
154											
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:											
<table border="1"> <thead> <tr> <th>Export item</th> <th>Qty.</th> <th>Import item</th> <th>Qty.</th> </tr> </thead> <tbody> <tr> <td>KNITTED BABY GARMENTS (75% COTTON 25% POLYESTER)</td> <td>4776.0 K.G.</td> <td>KNITTED VELOUR FABRIC 75% COTTON 25% POLYESTER) (GSM-240,WIDTH: 71 INCH,67 INCH,59 INCH)</td> <td>5254.0 K.G. (As applied)</td> </tr> </tbody> </table>	Export item	Qty.	Import item	Qty.	KNITTED BABY GARMENTS (75% COTTON 25% POLYESTER)	4776.0 K.G.	KNITTED VELOUR FABRIC 75% COTTON 25% POLYESTER) (GSM-240,WIDTH: 71 INCH,67 INCH,59 INCH)	5254.0 K.G. (As applied)			
Export item	Qty.	Import item	Qty.								
KNITTED BABY GARMENTS (75% COTTON 25% POLYESTER)	4776.0 K.G.	KNITTED VELOUR FABRIC 75% COTTON 25% POLYESTER) (GSM-240,WIDTH: 71 INCH,67 INCH,59 INCH)	5254.0 K.G. (As applied)								
RA concerned may take necessary action subject to compliance of other usual conditions. Type Specification and GSM of fabric in import and export shall match.											

Case No.:19/17/84-ALC3/2019	Party Name: D DECOR EXPORTS PRIVATE LIMITED.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00476/AM20/	RLA File :03/94/040/00878/AM20/	Lic.No/Date:0310834336 20.01.2020	
155			
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case, taking cue from SION-J25. Committee decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended

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DYED & FOIL PRINTED WOVEN FABRICS. AREA OF FOIL PRINTING IS COVERING 100% of fabric. (HS codes				72000 Sq. Mtr.	STAMPING FOIL HS CODE 32129090, 32121000	75600 Sq. Mtr.
54077400	54078490	54079400	52095140			
52105190	52115120	52121500	52122500			
53091920	53092920	55121920	55122920			
55134100	55134900	55144300	55144900			
55151240	55159940	55161490	55162400			
55164400	55169400	58013720	58013790			
(GSM BETWEEN 75 & 475)						
RA concerned may take necessary action subject to compliance of other usual conditions.						

156	Case No.:20/17/84-ALC3/2019	Party Name: ORIENT CRAFT LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00477/AM20/	RLA File :05/24/040/00679/AM20/	Lic.No/Date:0510413406 21.01.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to refer the case to DC MSME for their comments. The case stands deferred for re-listing on 03.09.2020.			

157	Case No.:21/17/84-ALC3/2019	Party Name: AMRIT EXPORTS PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00478/AM20/	RLA File :02/24/040/00165/AM20/	Lic.No/Date:0210209691 22.01.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Complete set of application. 2. CAD, Image. 3. Measurement chart along with Style no. The case stands deferred for re-listing on 03.09.2020.			

158	Case No.:22/17/84-ALC3/2019	Party Name: LUNA APPARELS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00479/AM20/	RLA File :02/24/040/00164/AM20/	Lic.No/Date:0210209703 22.01.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Complete set of application. 2. CAD, Image. 3. Measurement chart along with Style no. The case stands deferred for re-listing on 03.09.2020.			

159	Case No.:23/17/84-ALC3/2019	Party Name: KESH KNITWEAR PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
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HQ File :01/84/050/00480/AM20/	RLA File :31/83/040/00136/AM20/	Lic.No/Date:3110067664 23.01.2020	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
MENS 5PCT CASHMERE 95PCT COTTON KNITTED SWEATERS - 2454.55 KGS	7500 Nos.	YARN 2/32NM 5PCT CASHMERE 95PCT COTTON [MACHINE WASHABLE)	2577.27 K.G.
MENS 5PCT CASHMERE 95PCT COTTON KNITTED SWEATERS - 95.46 KGS	250 Nos.	YARN 2/48NM 5PCT CASHMERE 95PCT COTTON [MACHINE WASHABLE)	100.23 K.G.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:24/17/84- ALC3/2019	Party Name: ROYAL CLASSIC MILLS PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00481/AM20/	RLA File :32/24/040/00104/AM20/	Lic.No/Date:3210079355 23.01.2020	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
92% POLYESTER 8% SPANDEX KNITTED MENS BOXER BREIFS (165 GSM) (The GSM & other specification of the export product should match with GSM & other specification of the import item)	26362 Nos.	92% POLYESTER 8% SPANDEX HEATHER JERSEY BLENDE FABRIC 165 GSM	22407 Sq. Mtr.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.:25/17/84- ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status: Deferred.
HQ File :01/84/050/00482/AM20/	RLA File :05/24/040/00685/AM20/	Lic.No/Date:0510413427 23.01.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination.			

Case No.:26/17/84- ALC3/2019	Party Name: PAN GUJARAT SPORTSWEAR PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00483/AM20/	RLA File :34/24/040/00324/AM20/	Lic.No/Date:3410045806 23.01.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:			

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1. Quantity of import item in Sq. Mtr.
 2. CAD, Image.
 3. Measurement chart along with Style no.
 4. Specification of fabric(i.e. GSM, Composition)
- The case stands deferred for re-listing on 03.09.2020.

163	Case No.:27/17/84-ALC3/2019	Party Name:NEXG APPARELS LLP	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00484/AM20/	RLA File :03/95/040/01030/AM20/	Lic.No/Date:0310834465 24.01.2020	Defer Date:03.09.2020
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. CAD, Image, measurement chart. 2. Complete set of application. The case stands deferred for re-listing on 03.09.2020.			

164	Case No.:28/17/84-ALC3/2019	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred.
	HQ File :01/84/050/00485/AM20/	RLA File :06/24/040/00086/AM20/	Lic.No/Date:0610039422 24.01.2020	
	Decision: Committee considered the case as per agenda along with other relevant papers and noted that case pertains to DPIIT. Committee decided to defer the case for want of comments.			

Case No.:31/17/84-ALC3/2019

Party Name:
WANDERLAND REAL ESTATES PRIVATE LIMITED

Meet No/Date:17/84-ALC3/2019
11.03.2020

Status:Approved


HQ File
:01/84/050/00488/AM20/

RLA File
:56/24/040/00032/AM20/

Lic.No/Date:5610005803
24.01.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:

Export Item	Qty.	S. No.	Import Item	Qty. Recommended
PP WOVEN BAG WITH UV STABILIZATION (2% BY WEIGHT) NET CONTENTS-1. POLYPROPYLENE GRANULES-410 MT 2. UV STABILIZER-9.020 MT 3. RELEVANT PP YARN (PP MF YARN)-50 MT 4. Net content of PACKING MATERIAL POLYPROPYLENE - 4.690 MT which shall be accounted in export	469.020 MT	1.	POLYPROPYLENE GRANULES	442.8 MT
		2.	UV STABILIZER	8.2 MT
		3.	RELEVANT PP YARN (PP MF YARN)	50.5 MT
		4.	PACKING MATERIAL (POLYPROPYLENE GRANULES)	4.925 MT


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 भारत सरकार
 उद्योग भवन, नई दिल्ली-110 011

product.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:32/17/84-ALC3/2019	Party Name:FLEXITUFF VENTURES INTERNATIONAL LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00489/AM20/	RLA File :56/24/040/00035/AM20/	Lic.No/Date:5610005804 24.01.2020	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:

Export Item	Qty.	S. No.	Import Item	Qty. Recommended
166 PP WOVEN BAG WITH UV STABILIZATION (2% BY WEIGHT) NET CONTENT:- 1. POLYPROPYLENE GRANULES-480 MT, 2. UV STABILIZER- 10.560 MT, 3. Net content of PACKING MATERIAL POLYPROPYLENE - 4.906 MT which shall be accounted in export product.	490.560 MT	1.	POLYPROPYLENE GRANULES	518.4 MT
		2.	UV STABILIZER	9.6 MT
		3.	PACKING MATERIAL (POLYPROPYLENE GRANULES)	5.151 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:33/17/84-ALC3/2019	Party Name:ALVEOR PLASTIC TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00490/AM20/	RLA File :56/24/040/00033/AM20/	Lic.No/Date:5610005805 24.01.2020	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:

Export Item	Qty.	S. No.	Import Item	Qty. Recommended
167 PP WOVEN BAG WITH UV STABILIZATION (2% BY WEIGHT) NET CONTENT-1. POLYPROPYLENE GRANULES-375 MT, 2. UV STABILIZER-8.250 MT, 3. RELEVANT LLDPE GRANULES-125 MT, 4. Net content of PACKING MATERIAL POLYPROPYLENE which shall be accountable in export item. -	508.250 MT	1.	POLYPROPYLENE GRANULES	405 MT
		2.	UV STABILIZER	7.5 MT
		3.	RELEVANT LLDPE GRANULES	131.25 MT
		4.	PACKING MATERIAL (POLYPROPYLENE GRANULES)	5.337 MT

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5.083 MT

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 29/17/84-ALC3/2019	Party Name: S.B. INTERNATIONAL	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00486/AM20/	RLA File :06/24/040/00085/AM20/	Lic.No/Date: 0610039424 27.01.2020	

Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ratify the norms for above said Adv. Authorization as under:

S. No.	Export item	Qty.	Import Item	Qty. Recommended
1.	TEXTILE SADDLERY GOODS SADDLE PAD (Containg FELT 22MM (70% POLYESTER & 30% WOOL) (10035 K.G.) (2248 SQM)	3672 Nos.	FELT 22MM (70% POLYESTER & 30% WOOL) (12240 K.G.)	2360.4 Sq. Mtr.
2.	TEXTILE SADDLERY GOODS SADDLE PAD (Containing FELT 19MM (70% POLYESTER & 30% WOOL) (16887 K.G.) (4539 SQM)	7415 Nos.	FELT 19MM (70% POLYESTER & 30% WOOL) (20600 K.G.)	4765.9 Sq. Mtr.
3.	TEXTILE SADDLERY GOODS SADDLE PAD (Containing FELT12MM (70% POLYESTER & 30% WOOL) (3354 K.G.) (1454 SQM)	2376 Nos.	FELT12MM (70% POLYESTER & 30% WOOL) (4092 K.G.)	1526.8 Sq. Mtr.
4.	TEXTILE SADDLERY GOODS SADDLE PAD (Containing FELT 06MM (70% POLYESTER & 30% WOOL) (828 K.G.) (618 SQM)	1008 Nos.	FELT 06MM (70% POLYESTER & 30% WOOL) (1008 K.G.)	648.9 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 30/17/84-ALC3/2019	Party Name: MASTER GARMENTS	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00487/AM20/	RLA File :32/24/040/00106/AM20/	Lic.No/Date: 3210079365 27.01.2020	

Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
100% POLYESTER SS KNIT LADIES POLO T.SHIRTS	20800 Nos.	1.	100% POLY PIQUE FABRIC WITH WICKING 150 GSM- 69 INCH CUTTABLE WIDTH - FABRIC	30385.0 Sq. Mtr.
		2.	100% POLYESTER PREMADE COLLAR – WAWA BLACK	21008.0 Nos.

RA concerned may take necessary action subject to compliance of other usual conditions.

[Signature]
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170	Case No.:34/17/84-ALC3/2019	Party Name: KT EXPORTS (INDIA) PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00491/AM20/	RLA File :03/94/040/00913/AM20/	Lic.No/Date:0310834500 28.01.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Area in Square Foot of import & export.. 2. Weight of export & import. The case stands deferred for re-listing on 03.09.2020.			

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Case No.:35/17/84-ALC3/2019	Party Name: VRIJESH NATURAL FIBRE & FABRICS INDIA PVT. LTD.	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00492/AM20/	RLA File :03/95/040/01017/AM20/	Lic.No/Date:0310834507 28.01.2020	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
100% Flax Fabrics Undyed	7142 Kg.	100% Flax Yarn	7500 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

172	Case No.:36/17/84-ALC3/2019	Party Name: SURGEINE HEALTHCARE INDIA PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00493/AM20/	RLA File :05/24/040/00695/AM20/	Lic.No/Date:0510413485 30.01.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. CAD/Lay marker, image/sketch and measurement chart of each export item. 2. Indicate requirement of inputs per unit of each export item. 3. Justification for wastage claimed. 4. There is huge range in GSM of import items, indicate exact GSM. The case stands deferred for re-listing on 03.09.2020.			

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Case No.: 37/17/84-ALC3/2019	Party Name: GAURAV INTERNATIONAL	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00494/AM20/	RLA File :05/23/040/00421/AM20/	Lic.No/Date:0510413497 31.01.2020	
Decision : Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms as per comments received from DCMSME as under:			
Export item	Qty.	Import item	Qty. Recommended
LADIES ROMPER MADE OF 54% LINEN 46% COTTON YARN DYED WOVEN FABRIC GSM 159+/-	3687 Nos.	54% LINEN 46% COTTON YARN DYED WOVEN FABRIC GSM 159+/- 10%	8480 Sq. Mtr.

10% STYLE NO. AO324,
MA190

RA concerned may take necessary action subject to compliance of other usual conditions.

174	Case No.:38/17/84-ALC3/2019	Party Name: MODELAMA EXPORTS PVT LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00495/AM20/	RLA File :05/24/040/00697/AM20/	Lic.No/Date:0510413498 31.01.2020	Defer Date:03.09.2020
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD, Image, measurement chart alongwith Style no. 2. Complete set of application. The case stands deferred for re-listing on 03.09.2020.			

175	Case No.:39/17/84-ALC3/2019	Party Name: SONU EXIM PVT. LTD.,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00496/AM20/	RLA File :05/24/040/00698/AM20/	Lic.No/Date:0510413499 31.01.2020	Defer Date:03.09.2020
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD, Image, measurement chart alongwith Style no. 2. Complete set of application. The case stands deferred for re-listing on 03.09.2020.			

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Case No.: 40/17/84-ALC3/2019	Party Name: SHAMIMSONS INTERNATIONAL	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Approved	
HQ File :01/84/050/00497/AM20/	RLA File :06/24/040/00087/AM20/	Lic.No/Date: 0610039426 31.01.2020		
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:				
S. No.	Export item	Qty.	Import item	Qty. Recommended
1.	JACKET (MADE OF 80% POLYESTER 20% COTTON , SATIN WEAVE. 300D X(300D + 32S) P/D + W/R 280 GSM +/- 10% WIDTH 60" +/- 5%) [TC AND GSM OF FABRIC TO BE REFLECTED IN EXPORT ITEM DESCRIPTION ON SHIPPING BILLS AND SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS]	100 Nos.	80% POLYESTER 20% COTTON , SATIN WEAVE. 300D X Sq. (300D + 32S) P/D + W/R 280 GSM +/- 10% WIDTH 60" +/- 5%	248 Sq. Mtr.
2.	TROUSER (MADE OF 80% POLYESTER 20% COTTON , SATIN WEAVE. 300D X (300D + 32S) P/D + W/R 280 GSM +/- 10% WIDTH 60" +/- 5%) [TC AND GSM	1475 Nos.	80% POLYESTER 20% COTTON , SATIN WEAVE. 300D X	3319 Sq. Mtr.

	OF FABRIC TO BE REFLECTED IN EXPORT ITEM DESCRIPTION ON SHIPPING BILLS AND SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS]		(300D + 32S) P/D + W/R 280 GSM +/- 10% WIDTH 60" +/- 5%	
3.	BIB TROUSER (CONTAINING 607 Sq.Mtr. 80% POLYESTER 20% COTTON , SATIN WEAVE. 300D X (300D + 32S) P/D+W/R 280 GSM +/-10% WIDTH 60" +/- 5%) [TC AND GSM OF FABRIC TO BE REFLECTED IN EXPORT ITEM DESCRIPTION ON SHIPPING BILLS AND SHOULD CONFORM BOTH IN IMPORTS AND EXPORTS]	200 Nos.	80% POLYESTER 20% COTTON , SATIN WEAVE. 300D X Sq. (300D + 32S) P/D + W/R 280 GSM +/- 10% WIDTH 60" +/- 5%	637 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:41/17/84-ALC3/2019	Party Name: REAL KNIT FASHION	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00498/AM20/	RLA File :32/24/040/00107/AM20/	Lic.No/Date:3210079388 03.02.2020	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	S. No.	Import item	Qty. Recommended
MENS FULL SLEEVE T-SHIRT WITH HOOD MADE OF 74% POLYESTER 26% COTTON KNITTED FABRIC WIDTH 60-63 GSM 225-235	15144 Nos.	1.	74% POLYESTER 26% COTTON KNITTED FABRIC WIDTH 60-63 GSM 225-235	36638 Sq. Mtr. (As Applied)
MENS FULL SLEEVE T-SHIRT WITH HOOD MADE OF 100% POLYESTER KNITTED FABRIC WIDTH 60-63 GSM 245-255	3312 Nos.	2.	100% POLYESTER KNITTED FABRIC WIDTH 60-63 GSM 245-255	8817 Sq. Mtr. (As Applied)
MENS FULL SLEEVE T-SHIRT WITH HOOD MADE OF 100% POLYESTER KNITTED SOLID FLEECE FABRIC WIDTH 58-62 GSM 210-220 & 100% P	28620 Nos.	3.	100% POLYESTER KNITTED SOLID FLEECE FABRIC WIDTH 58-62 GSM 210-220	16315 Sq. Mtr. (As Applied)
OLYESTER KNITTED FABRIC WIDTH 62-65 GSM 185-195		4.	100% POLYESTER KNITTED FABRIC WIDTH 62-65 GSM 185-195	73430 Sq. Mtr. (As Applied)

RA concerned may take necessary action subject to compliance of other usual conditions.

178	Case No.:42/17/84-ALC3/2019	Party Name: OPERA GLOBAL PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred
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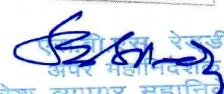
HQ File :01/84/050/00499/AM20/	RLA File :05/24/040/00702/AM20/	Lic.No/Date:0510413514 04.02.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to defer the case for examination.			

179	Case No.:43/17/84-ALC3/2019	Party Name: PAN GUJARAT SPORTSWEAR PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00500/AM20/	RLA File :34/24/040/00347/AM20/	Lic.No/Date:3410045848 04.02.2020	Defer Date:03.09.2020
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD, Image, measurement chart alongwith Style no. 2. Complete set of application. 3. Import quantity in Sq. Mtrs. The case stands deferred for re-listing on 03.09.2020.			

180	Case No.:44/17/84-ALC3/2019	Party Name: ASHUTOSH FIBRE PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00501/AM20/	RLA File :08/24/040/00363/AM20/	Lic.No/Date:0810147158 05.02.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Composition of Export product indicating net import content of raw materials in Export product and separately also wastage. 2. Manufacturing process indicating stage wise wastage of raw materials. The case stands deferred for re-listing on 03.09.2020.			

181	Case No.:45/17/84-ALC3/2019	Party Name: SREEMA FILAMENTS PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
	HQ File :01/84/050/00502/AM20/	RLA File :32/24/040/00111/AM20/	Lic.No/Date:3210079391 05.02.2020	
	Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
	Export item	Qty.	Import item	Qty. Recommended
	NYLON FISHING NET	71429 Kg.	NYLON 6-CHIPS	75000 Kg.
	RA concerned may take necessary action subject to compliance of other usual conditions.			

182	Case No.:46/17/84-ALC3/2019	Party Name: HANUMAN KNIT FASHION,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
	HQ File :01/84/050/00503/AM20/	RLA File :32/24/040/00110/AM20/	Lic.No/Date:3210079392 06.02.2020	


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Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
95% POLYESTER 5% SPANDEX KNITTED VELOUR CORD JUMPER DRESS	15000 Nos.	95% POLYESTER 5% SPANDEX KNITTED CORDUROY FABRIC - 150 CM WIDTH GSM 275 - BLUSH PINK 15-1614 TCX	8390 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:47/17/84-ALC3/2019	Party Name: SHAMIMSONS INTERNATIONAL	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00504/AM20/	RLA File :06/24/040/00089/AM20/	Lic.No/Date:0610039436 06.02.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. CAD, Image. 2. Measurement chart with Style no. 3. Complete set of application. The case stands deferred for re-listing on 03.09.2020.			

Case No.:48/17/84-ALC3/2019

Party Name:ORIENT CRAFT LIMITED

Meet No/Date:17/84-ALC3/2019
11.03.2020

Status:Approved

HQ File
:01/84/050/00505/AM20/

RLA File
:05/24/040/00705/AM20/

Lic.No/Date:0510413537
06.02.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

S.No.	Export item	Quantity	Import Item	Qty. Recommended
1.	Ladies Trouser made of 100% Linen Woven Fabric (Yarn of different colour), GSM 175 (+/- 10%)	1000 Nos.	100% Linen Woven Fabric (Yarn of different colour), GSM 175 (+/- 10%)	8120 Sq. Mtr.
2.	Ladies Blouse made of 100% Linen Woven Fabric (Yarn of different colour), GSM 175 (+/- 10%)	600 Nos.		
3.	Ladies Dress made of 100% Linen Woven Fabric (Yarn of different colour) GSM 175 (+/- 10%)	1100 Nos.		

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:49/17/84-ALC3/2019	Party Name: TRAVANCORE COCOTUFT PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00506/AM20/	RLA File :10/24/040/00098/AM20/	Lic.No/Date:1010060394 07.02.2020	

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
LATEX BACKED SISAL MATS WITH SERGED BORDER / COTTON Sq. BORDER IN VARIOUS SIZES (WALL TO WALL CARPET, DOOR MATS, CAR FLOOR MATS ETC..)	3266 Sq. Mtr.	SISAL MATTINGS WITH LATEX Sq. BACKING ROLLS	3363 Sq. Mtr

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:50/17/84-ALC3/2019

Party Name:
PEARLGLOBAL INDUSTRIES LIMITED

Meet No/Date:17/84-ALC3/2019
11.03.2020

Status:Approved

HQ File
:01/84/050/00507/AM20/

RLA File
:05/24/040/00713/AM20/

Lic.No/Date:0510413560
10.02.2020

186 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
Infant Dress (Style no 608316) made out from 100% Cotton Denim Woven Fabric 80x53 / 18x20 GSM 169(+/-10%)	18677 Nos.	100% Cotton Denim Woven Fabric 80x53 / 18x20 GSM 169(+/-10%)	10645 Sq. Mtr.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:51/17/84-ALC3/2019

Party Name: PEARLGLOBAL INDUSTRIES LIMITED

Meet No/Date:17/84-ALC3/2019
11.03.2020

Status:Deferred and Re-indexed

HQ File
:01/84/050/00508/AM20/

RLA File
:05/24/040/00714/AM20/

Lic.No/Date:0510413561
10.02.2020

Defer Date:03.09.2020

187 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. CAD, Image.
2. Measurement chart with Style no.
3. Complete set of application.

The case stands deferred for re-listing on 03.09.2020.

Case No.:52/17/84-ALC3/2019

Party Name: SPUNWEB NONWOVEN PVT.LTD

Meet No/Date:17/84-ALC3/2019
11.03.2020

Status:Approved

HQ File
:01/84/050/00509/AM20/

RLA File
:24/24/040/00046/AM20/

Lic.No/Date:2410043018
10.02.2020

188 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

S.No.	Export item	Quantity	Import item	Qty. Recommended
1.	PP SPUNBOND	25.00	POLYPROPYLENE	210 MT

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	NONWOVEN FABRIC WITH HYDROPHILIC TREATMENT	MT	GRANULES (GRADE:PP3155E3,PP1350YG, HH450FB, HP462S, H350FG)	
2.	PP SPUNBOND NONWOVEN FABRIC	10.00 MT		
3.	PP SPUNBOND NONWOVEN FABRIC WITH UV STABILIZED	150.0 MT		
4.	PP SPUNBOND NONWOVEN FABRIC DCUT AND UCUT BAGS	15.0 MT		

RA concerned may take necessary action subject to compliance of other usual conditions.

189	Case No.:53/17/84-ALC3/2019	Party Name: JAYARATHANA EXPORTS	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved <i>Defered</i>
	HQ File :01/84/050/00510/AM20/	RLA File :32/24/040/00113/AM20/	Lic.No/Date:3210079396 11.02.2020	<i>Defer</i>
	Decision: Committee considered the case as per agenda along with other relevant papers and decided to defer the case.			

190	Case No.:54/17/84-ALC3/2019	Party Name: HINDUSTAN APPAREL INDUSTRIES	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00511/AM20/	RLA File :03/94/040/00954/AM20/	Lic.No/Date:0310834792 11.02.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD (Item wise), Image. 2. Measurement chart with Style no. The case stands deferred for re-listing on 03.09.2020.			

191	Case No.:55/17/84-ALC3/2019	Party Name: FANCY OIL RETRIEVERS	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00512/AM20/	RLA File :03/94/040/00965/AM20/	Lic.No/Date:0310834851 13.02.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Net import content in Export product-1 and also specifications of Export product-1. 2. To indicate exact quantity of thickness of import items, as wide range of 1.5 to 2.4, 2.5 to 3.4, 3.5 to 4.4 mm has been given. The case stands deferred for re-listing on 03.09.2020.			

192	Case No.:56/17/84-	Party Name: ESSENTIAL	Meet No/Date:17/84-	Status:Approved
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Defer
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ALC3/2019	APPAAREL,	ALC3/2019 11.03.2020	
HQ File :01/84/050/00513/AM20/	RLA File :32/24/040/00112/AM20/	Lic.No/Date:3210079402 14.02.2020	

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

S. no.	Export item	Qty.	Import item	Qty. Recommended
1.	80% COTTON 20% POLYESTER KNITTED MENS SHORTS - GREY (544.00 sqmm - interlock greige fabric)	400 Nos.	80% COTTON 20% POLY SCUBA INTERLOCK KNITTED GREIGE FABRIC, 300-310 GSM, 185/190 cm - GREY	2409 Sq. Mtr. (As Applied)
2.	80% COTTON 20% POLYESTER KNITTED MENS SHORTS - NAVY (294.00 sqmm - interlock greige fabric)	200 Nos.	80% COTTON 20% POLY SCUBA INTERLOCK KNITTED GREIGE FABRIC, 300-310 GSM, 185/190 cm - SOLID	1640.8 sq. Mtr. (As Applied)
3.	80% COTTON 20% POLYESTER MENS PANT (JOGGERS) - GREY WITH 97% COTTON 3% SPANTEX LYCRA RIB FABRIC (1865.60 sqmm - interlock greige fabric & 169.60 sqmm rib greige fabric)	1060 Nos.	97% COTTON 3% SPANTEX 1*1 LYCRA RIB KNITTED GREIGE FABRIC, 500-525 GSM, 162/167 cm - GREY RIB	169.6 Sq. Mtr. (As Applied)
4.	80% COTTON 20% POLYESTER MENS PANT (JOGGERS) - BLACK WITH 97% COTTON 3% SPANTEX LYCRA RIB FABRIC (1346.80 sqmm - interlock greige fabric & 125.80 sqmm rib greige fabric)	740 Nos.	97% COTTON 3% SPANTEX 1*1 LYCRA RIB KNITTED GREIGE FABRIC, 500-525 GSM, 162/167 cm - SOLID RIB	125.8 Sq. Mtr. (As Applied)

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:57/17/84-ALC3/2019	Party Name: ROYALE SPORTSWEAR	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00514/AM20/	RLA File :05/24/040/00716/AM20/	Lic.No/Date:0510413619 14.02.2020	Defer Date:03.09.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. CAD (Item wise), Image.
2. Measurement chart with Style no.
3. Complete set of application.

The case stands deferred for re-listing on 03.09.2020.

194	Case No.:58/17/84-ALC3/2019	Party Name: VERTERRA VENTURES	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Rejected
	HQ File	RLA File	Lic.No/Date:3110067685	

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:01/84/050/00515/AM20/	:05/24/040/00153/AM20/	14.02.2020	
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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Committee hasn't found any correlation between import and export item. Committee unable to calculate the required inputs and also unable to prescribe proper nexus verification between import and export items. Therefore committee decided to reject the case. RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:59/17/84-ALC3/2019	Party Name: NOVA	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved
HQ File :01/84/050/00516/AM20/	RLA File :10/24/040/00100/AM20/	Lic.No/Date:1010060398 14.02.2020	

195 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
Car seat Cover (In sets. Containing Appx. 3.38 Kg of import product i.e 100% Polyester warp knitted fabric (Dyed) per unit of export product.)	6275 Set	100% Polyester warp knitted fabric(Dyed) Width 142 cms	22384 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:60/17/84-ALC3/2019	Party Name:ANAR COIR PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00517/AM20/	RLA File :32/24/040/00126/AM20/	Lic.No/Date:3210079413 18.02.2020	Defer Date:03.09.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. PH with VC.
2. Complete set of application.

The case stands deferred for re-listing on 03.09.2020.

Case No.:61/17/84-ALC3/2019	Party Name: JINDAL WOOLLEN INDUSTRIES LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00518/AM20/	RLA File :33/24/040/00033/AM20/	Lic.No/Date:3310030656 18.02.2020	Defer Date:03.09.2020

Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask to PC-2 section that whether import item (ITCHS code-63109040) is a prohibited item or not. Committee also decided to refer the matter to Department of Environment for their comments. The case stands deferred for re-listing on 03.09.2020.

Case No.:62/17/84-ALC3/2019	Party Name: AMARYLLIS HEALTHCARE PRIVATE LIMITED	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00519/AM20/	RLA File :07/24/040/00278/AM20/	Lic.No/Date:0710116147 20.02.2020	Defer Date:03.09.2020

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Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. CAD (Item wise), Image.
2. Measurement chart with Style no.
3. Complete set of application.

The case stands deferred for re-listing on 03.09.2020.

Case No.: 63/17/84- ALC3/2019	Party Name: BATSONS TEXTILES	Meet No/Date: 17/84- ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00520/AM20/	RLA File :52/24/040/00069/AM20/	Lic.No/Date: 5210043340 21.02.2020	

199 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
BLEACHED FABRICS MADE FROM MAN MADE YARN BLEACHED FABRICS MADE OUT FROM VISCOSE FILAMENT YARN (30 TO 75 DENIER)	20000 Kg.	VISCOSE FILAMENT YARN (30 TO 75 DENIER)	21000 Kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 64/17/84- ALC3/2019	Party Name: MEXIM ADHESIVE TAPES PVT LTD	Meet No/Date: 17/84- ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00521/AM20/	RLA File :03/95/040/01090/AM20/	Lic.No/Date: 0310835004 21.02.2020	

200 **Decision:** Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:

Export item	Qty.	Import item	Qty. Recommended
DUCT TAPE	50000 Kg.	DUCT TAPE IN JUMBO ROLL	51000 kg.

RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.: 65/17/84- ALC3/2019	Party Name: INTERNATIONAL CONVEYORS LIMITED	Meet No/Date: 17/84- ALC3/2019 11.03.2020	Status: Deferred and Re-indexed
HQ File :01/84/050/00522/AM20/	RLA File :03/94/040/00993/AM20/	Lic.No/Date: 0310835048 25.02.2020	Defer Date: 03.09.2020

201 **Decision:** Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Net weight of export product.
2. Net content of polyester filament yarn and Nylon yarn in export product.

The case stands deferred for re-listing on 03.09.2020.

Case No.: 66/17/84- ALC3/2019	Party Name: AMBIKA COTTON MILLS LIMITED,	Meet No/Date: 17/84- ALC3/2019 11.03.2020	Status: Approved
HQ File	RLA File	Lic.No/Date: 3210079422	

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:01/84/050/00523/AM20/	:32/24/040/00129/AM20/	25.02.2020	
Decision : Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
Blended Grey Fabric Containing 95% Lenzing Viscose Vortex Yarn and by weight 5% or more of Elastomeric Yarn	22407 Kg.	100% LENZING VISCOSE VORTEX YARN NE 30/1 WAXED FOR KNITTING	22000 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

203	Case No.: 67/17/84-ALC3/2019	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Deferred and Re-indexed
	HQ File :01/84/050/00524/AM20/	RLA File :07/24/040/00289/AM20/	Lic.No/Date: 0710116170 25.02.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD (Item wise), Image. 2. Measurement chart with Style no. 3. Complete set of application. The case stands deferred for re-listing on 03.09.2020.			

204	Case No.: 68/17/84-ALC3/2019	Party Name: RADNIK EXPORTS	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Deferred and Re-indexed
	HQ File :01/84/050/00525/AM20/	RLA File :05/24/040/00735/AM20/	Lic.No/Date: 0510413708 26.02.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Export product Image. 2. Measurement chart with Style no. The case stands deferred for re-listing on 03.09.2020.			

205	Case No.: 69/17/84-ALC3/2019	Party Name: RAHMAN INDUSTRIES LTD	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Deferred and Re-indexed
	HQ File :01/84/050/00526/AM20/	RLA File :06/24/040/00090/AM20/	Lic.No/Date: 0610039443 26.02.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda alongwith other relevant papers and noted that case pertains to DPIIT. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: 1. Complete calculation for requirement of raw materials for the manufacture of Export product giving comparison table with respective SION fixed in H B Procedure. 2. Reason for asking additional import items, for the Export of same item of another Adv. Auth no. 0610039422 dated 24.01.2020 The case stands deferred for re-listing on 03.09.2020.			

206	Case No.: 70/17/84-	Party Name:	Meet No/Date: 17/84-	Status: Approved
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ALC3/2019	MAROTTICKAL COIR WORKS	ALC3/2019 11.03.2020	
HQ File :01/84/050/00527/AM20/	RLA File :10/24/040/00109/AM20/	Lic.No/Date:1010060414 27.02.2020	
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms with 5% wastage based on net content of PVC resin in export product, as per comments received from consultant (S.K) as under:			
Export item	Qty.	Import item	Qty. Recommended
PVC BACKED COIR MATS (Containing min. 15000 Kg. of PVC Resin)	87000 Kg.	PVC REGIN PASTE GRADE	15750 Kg
RA concerned may take necessary action subject to compliance of other usual conditions.			

207	Case No.:71/17/84- ALC3/2019	Party Name:RADNIK EXPORTS	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00528/AM20/	RLA File :05/24/040/00739/AM20/	Lic.No/Date:0510413724 27.02.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD, Image. 2. Measurement chart with Style no. The case stands deferred for re-listing on 03.09.2020.				

208	Case No.:72/17/84- ALC3/2019	Party Name: NEXG APPARELS LLP	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00529/AM20/	RLA File :03/95/040/01133/AM20/	Lic.No/Date:0310835124 28.02.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ask the firm to furnish the following: 1. CAD, Image. 2. Measurement chart with Style no. 3. Complete set of application. 4. Reason for claiming in excess quantity than quantity specified in SION J-166 The case stands deferred for re-listing on 03.09.2020.				

209	Case No.:73/17/84- ALC3/2019	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved
	HQ File :01/84/050/00530/AM20/	RLA File :03/95/040/01123/AM20/	Lic.No/Date:0310835127 28.02.2020	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:				
	Export item	Qty.	Import item	Qty. Recommended
	100% Flax Fabrics (1500 kg.	100% Flax	1575 Kg.

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उद्योग भवन, नई दिल्ली-110 011

19/20

Undyed)		Yarn	
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RA concerned may take necessary action subject to compliance of other usual conditions.

Case No.:74/17/84-ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00531/AM20/	RLA File :32/24/040/00133/AM20/	Lic.No/Date:3210079431 28.02.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and as per comments received from DCMSME, decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. The nomenclature of export item no. 1, 2 & 3 is vague, please mention it clearly. 2. To indicate net-contents of nonwoven fabric in each export product 3. To indicate %age of wastage along with manufacturing process 4. CAD of each export item labelled with export item no. 5. Measurement chart and image/sketch of each export item. The case stands deferred for re-listing on 03.09.2020.			

Case No.:75/17/84-ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00532/AM20/	RLA File :32/24/040/00132/AM20/	Lic.No/Date:3210079433 28.02.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and as per comments received from DCMSME, decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. To indicate net-contents of nonwoven fabric in each export product 2. To indicate %age of wastage along with manufacturing process 3. CAD of each export item labelled with export item no. 4. Measurement chart and image/sketch of each export item. The case stands deferred for re-listing on 03.09.2020.			

Case No.:76/17/84-ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00533/AM20/	RLA File :32/24/040/00131/AM20/	Lic.No/Date:3210079434 28.02.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and as per comments received from DCMSME, decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. The nomenclature of export item no. 1, 2,3 & 4 is vague, please mention it clearly. 2. To indicate net-contents of nonwoven fabric in each export product 3. To indicate %age of wastage along with manufacturing process 4. CAD of each export item labelled with export item no. 5. Measurement chart and image/sketch of each export item. The case stands deferred for re-listing on 03.09.2020.			

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Case No.:77/17/84-ALC3/2019	Party Name: SIVSHREE MEDITTEX (INDIA) PRIVATE LIMITED,	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00534/AM20/	RLA File :32/24/040/00134/AM20/	Lic.No/Date:3210079435 28.02.2020	Defer Date:03.09.2020
213 Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and as per comments received from DCMSME, decided to ask the firm to furnish the following:			
<ol style="list-style-type: none"> 1. The nomenclature of export item no. 1 to 5 is vague, please mention it clearly. 2. To indicate net-contents of nonwoven fabric in each export product 3. To indicate %age of wastage along with manufacturing process 4. CAD of each export item labelled with export item no. 5. Measurement chart and image/sketch of each export item. 			
The case stands deferred for re-listing on 03.09.2020.			

Case No.:78/17/84-ALC3/2019	Party Name: LINEN ART PRIVATE LIMITED	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Approved								
HQ File :01/84/050/00535/AM20/	RLA File :03/95/040/01139/AM20/	Lic.No/Date:0310835140 02.03.2020									
214 Decision: Committee considered the case as per agenda along with other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:											
<table border="1"> <thead> <tr> <th>Export item</th><th>Qty.</th><th>Import item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>100% Linen Yarn Dyed Printed Fabrics</td><td>10000 kg.</td><td>Flax Yarn (100% Linen Yarn)</td><td>10700 kg.</td></tr> </tbody> </table>	Export item	Qty.	Import item	Qty.	100% Linen Yarn Dyed Printed Fabrics	10000 kg.	Flax Yarn (100% Linen Yarn)	10700 kg.			
Export item	Qty.	Import item	Qty.								
100% Linen Yarn Dyed Printed Fabrics	10000 kg.	Flax Yarn (100% Linen Yarn)	10700 kg.								
RA concerned may take necessary action subject to compliance of other usual conditions.											

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Case No.:79/17/84-ALC3/2019	Party Name: VRIJESH NATURAL FIBRE & FABRICS (INDIA) PVT. LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Approved	
HQ File :01/84/050/00536/AM20/	RLA File :03/95/040/01075/AM20/	Lic.No/Date:0310835141 02.03.2020		
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:				
S.No.	Export item	Qty.	Import item	Qty. Recommended
1.	100% Flax Fabrics (Dyed) Under H.S. Code No :- 53091910	9000 Kg.	100% Flax Yarn	9450 Kg. (AS Applied)
2.	100% Flax Fabrics (Undyed) Under H.S. Code No :- 53091910	9000 Kg.	100% Flax Yarn	9450 Kg. (AS Applied)
RA concerned may take necessary action subject to compliance of other usual conditions.				

Case No.:80/17/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84- ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00537/AM20/	RLA File :07/24/040/00285/AM20/	Lic.No/Date:0710116189 02.03.2020	Defer Date:03.09.2020
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Decision: Committee considered the case as per agenda along with other relevant papers. Committee went through the details submitted in this case and decided to ask the firm to furnish the following:

1. Capacity of bags in Litres.
2. Weight of export item.
3. Import content in the export product indicating all inputs i.e. fabrics, accessories etc., for each type of export item indicating in GSM, weight as well as sq meters for each item per piece.
4. Details of items procured with in India and complete specifications there of.
5. Justification for quantity of inputs claimed.

The case stands deferred for re-listing on 03.09.2020.

217	Case No.:81/17/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00538/AM20/	RLA File :07/24/040/00286/AM20/	Lic.No/Date:0710116190 02.03.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda along with other relevant papers. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Capacity of bags in Litres. 2. Weight of export item. 3. Import content in the export product indicating all inputs i.e. fabrics, accessories etc., for each type of export item indicating in GSM, weight as well as sq meters for each item per piece. 4. Details of items procured with in India and complete specifications there of. 5. Justification for quantity of inputs claimed. <p>The case stands deferred for re-listing on 03.09.2020.</p>			

218	Case No.:82/17/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00539/AM20/	RLA File :07/24/040/00283/AM20/	Lic.No/Date:0710116191 02.03.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda along with other relevant papers. Committee went through the details submitted in this case and decided to ask the firm to furnish the following: <ol style="list-style-type: none"> 1. Capacity of bags in Litres. 2. Weight of export item. 3. Import content in the export product indicating all inputs i.e. fabrics, accessories etc., for each type of export item indicating in GSM, weight as well as sq meters for each item per piece. 4. Details of items procured with in India and complete specifications there of. 5. Justification for quantity of inputs claimed. <p>The case stands deferred for re-listing on 03.09.2020.</p>			

219	Case No.:83/17/84-ALC3/2019	Party Name: KORRUN INDIA PVT LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
	HQ File :01/84/050/00540/AM20/	RLA File :07/24/040/00284/AM20/	Lic.No/Date:0710116192 02.03.2020	Defer Date:03.09.2020
	Decision: Committee considered the case as per agenda along with other relevant papers. Committee went			

through the details submitted in this case and decided to ask the firm to furnish the following:

1. Capacity of bags in Litres.
2. Weight of export item.
3. Import content in the export product indicating all inputs i.e. fabrics, accessories etc., for each type of export item indicating in GSM, weight as well as sq meters for each item per piece.
4. Details of items procured with in India and complete specifications there of.
5. Justification for quantity of inputs claimed.

The case stands deferred for re-listing on 03.09.2020.

Case No.: 84/17/84-ALC3/2019	Party Name: KOTTEX INDUSTRIES PVT LTD	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00541/AM20/	RLA File :52/24/040/00075/AM20/	Lic.No/Date: 5210043351 02.03.2020	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
100% HEMP FABRIC	4675.0 Kg.	100 PCT WET SPUN HEMP YARN BELOW 70NM BLEACHED LONG FIBER	4908.75 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 85/17/84-ALC3/2019	Party Name: R.K. INDUSTRIES-IV	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Approved
HQ File :01/84/050/00542/AM20/	RLA File :04/24/040/00190/AM20/	Lic.No/Date: 0410166582 04.03.2020	
Decision: Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case and decided to ratify the norms as under:			
Export item	Qty.	Import item	Qty. Recommended
FARRELL BLANKET MADE OUT OF 100% COTTON JACQUARD FABRIC GSM 312 (+/- 10%) (TYPE, SPECIFICATION AND GSM OF FABRICS SHOULD MATCH WITH BOTH IMPORT/EXPORT ITEMS.). As per para 4.07 of HBP	238.0 Kg.	100% COTTON JACQUARD FABRIC GSM 312 (+/-10%)	242.76 Kg.
RA concerned may take necessary action subject to compliance of other usual conditions.			

Case No.: 86/17/84-ALC3/2019	Party Name: GLOVETECH SAFETY INDIA PRIVATE LIMITED	Meet No/Date: 17/84-ALC3/2019 11.03.2020	Status: Deferred and Re-indexed
HQ File :01/84/050/00543/AM20/	RLA File :03/94/040/01020/AM20/	Lic.No/Date: 0310835194 04.03.2020	Defer Date:03.09.2020
Decision: Committee considered the case as per agenda alongwith other relevant papers. Committee went			

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through the details submitted in this case and decided to ask the firm to furnish the following:
1. Net content of synthetic yarn in export product.
2. Complete calculation of requirement of raw material for manufacturing export item.
The case stands deferred for re-listing on 03.09.2020.

Case No.:87/17/84-ALC3/2019	Party Name: QUALIANCE INTERNATIONAL PVT.LTD.	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00544/AM20/	RLA File :03/95/040/01145/AM20/	Lic.No/Date:0310835204 04.03.2020	Defer Date:03.09.2020
223 Decision : Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following: 1. CAD, Image/Sketch and Measurement chart of each export item. 2. Declare GSM of import item no. 2 and % of wastage claimed thereon. 3. Net contents of import item no. 2 in export item No. 3. The case stands deferred for re-listing on 03.09.2020.			

Case No.:88/17/84-ALC3/2019	Party Name: PIONEER EMBROIDERIES LTD	Meet No/Date:17/84-ALC3/2019 11.03.2020	Status:Deferred and Re-indexed
HQ File :01/84/050/00545/AM20/	RLA File :03/95/040/01147/AM20/	Lic.No/Date:0310835205 04.03.2020	Defer Date:03.09.2020
224 Decision: Committee considered the case as per agenda alongwith other relevant papers and decided to ask the firm to furnish the following: 1. Drawing/Sketch/Sample of export item. 2. Indicate the qty. of export items for each category i.e. qty. in pieces, qty. in strips and qty. in motifs. 3. Indicate the size of piece, motif and strips etc. as the case may be. 4. Indicate net contents of import item in each export item, if any. (Per unit of export item). 5. Justification for requirement of 324000 Meters of hot water soluble Nonwoven fabric for export of 300154 Meters Export item. The case stands deferred for re-listing on 03.09.2020.			


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